

MR. SPEAKER: I will examine it.

SHRI JYOTIRMOY BOSU: I want to hear the tape.

MR. SPEAKER: I cannot fix any time-limit.

12.46 hrs.

PAPERS LAID ON THE TABLE

INDIAN WIRELESS TELEGRAPHY (COMMERCIAL RADIO OPERATORS CERTIFICATES OF PROFICIENCY AND LICENCE TO OPERATE WIRELESS TELEGRAPHY) AMENDMENT RULES

THE DEPUTY MINISTER IN THE MINISTRY OF COMMUNICATIONS (SHRI JAGANNATH PAHADIA): On behalf of SHRI H. N. BAHUGUNA, I beg to lay on the Table a copy of the Indian Wireless Telegraphy (Commercial Radio Operators Certificates of Proficiency and Licence to operate Wireless Telegraphy) Amendment Rules, 1972 (Hindi and English versions) published in Notification No. G.S.R. 1553 in Gazette of India dated the 9th December, 1972, under sub-section (5) of section 7 of the Indian Telegraph Act, 1885 [Placed in Library. See No. LT-4083/72].

STATEMENT RE. REPORTS OF ADMINISTRATIVE REFORMS COMMISSION'S REPORT AND NOTIFICATIONS UNDER ARTICLE 318 OF THE CONSTITUTION

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table:—

(1) A statement (as on 30-11-72) (Hindi and English versions) on the decisions taken on various Reports of the Administrative Reforms Commission and the implementation of these decisions. [Placed in Library. See No. LT-4084/72].

(2) (i) A copy each of the following Notifications (Hindi and English versions) issued under sub-clause (a) of article 318 of the Constitution:—

(a) The Union Public Service

Commission (Members) Regulations 1969, published in Notification No. G.S.R. 2404 in Gazette of India dated the 11th October, 1969.

(b) The Union Public Service Commission (Members) Amendment Regulations, 1972, published in Notification No. G.S.R. 977 in Gazette of India dated the 19th August, 1972.

(ii) A statement (Hindi and English versions) showing reasons for delay in laying the above Notifications.

[Placed in Library. See No. LT-4085/72].

STATEMENT CORRECTING ANSWERS TO U.S.Q. NO. 2206 AND REVIEW AND ANNUAL REPORT OF INDIAN RARE EARTHS LIMIT'D, BOMBAY

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I beg to lay on the Table—

(1) A statement correcting the answer given on the 29th November, 1972 to Unstarred Question No. 2206 by Shri Hukam Chand Kachwai.

Statement

Unstarred Question No. 2335 which was put on the 29th November, 1972 and the original version of which was in English language, had sought information as to whether the Nagar Tatha Gram Nivesh Adhyadesh had been received from Madhya Pradesh for prior approval of the President and if so, whether approval had been accorded to it. It had been stated in reply to that Question that the Adhyadesh had been received and that approval had been accorded to it. The Hindi version of the Question also referred to the Nagar Tatha Gram Nivesh Adhyadesh and sought the same information as the English version. The Madhya Pradesh Government in their correspondence described this Ordinance in English as

Madhya Pradesh Town and Country Planning Ordinance. The reply given to the Question in Hindi was the same as the reply given to the Question in English. The reply given was factually correct.

2. Unstarred Question No. 2206 which was also put on the same day and the original version of which was in Hindi, also sought information as to whether the Madhya Pradesh Government had submitted the Nagar Tatha Gram Nivesh Adhyadesh which has been described by them as Town and Country Planning Bill for the prior instructions of the President and if so, whether approval had been accorded to it. The English version of the Question, however, sought information as to whether the Urban and Rural Investment Ordinance had been submitted by the Madhya Pradesh Government for the prior approval of the President and if so, whether the requisite approval had been accorded. On the basis of the English version of the Question, the reply given was that no such Ordinance had been received and the question of according approval to it did not arise. The reply given to the English version of the Question is factually correct. The reply given to the Hindi Version of the same Question is, however, not correct.

The correct reply to Unstarred Question No. 2206 should be as follows:—

- (a) If the English version of the Question is correct, no Ordinance/Bill called the Urban and Rural Investment Ordinance/Bill has been submitted by the Government of Madhya Pradesh for the prior approval of the President. If, however, the Hindi version of the Question is correct, the Nagar Tatha Gram Nivesh Adhyadesh has been received for the prior approval of the President.

(b) If the English version of the Question is correct the question of approval being accorded to the Urban and Rural Investment Ordinance/Bill does not arise. If the Hindi version of the Question is correct, approval has been accorded to the Nagar Tatha Gram Nivesh Adhyadesh.

(c) Does not arise.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

(i) Review by the Government on the working of the Indian Rare Earths Limited, Bombay, for the year 1971-72.

(ii) Annual Report of the Indian Rare Earths Limited, Bombay for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No. LT 4087/72].

NOTIFICATION UNDER ESSENTIAL COMMODITIES ACT

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI ANNASAHEB P. SHINDE): I beg to lay on the Table a copy of Notification No. G.S.R 481(E) (Hindi and English versions) published in Gazette of India dated the 5th December, 1972, under sub-section (1) of section 12A of the Essential Commodities Act, 1955. [Placed in Library. See No. LT-4088/72].

NOTIFICATION RE. MESSRS DIWAN SUGAR AND GENERAL MILLS PRIVATE LIMITED, SAKHOTI TANDA, DISTRICT MEERUT AND REVIEW AND ANNUAL REPORT OF HINDUSTAN SALTS, LIMITED, JAIPUR

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI SIDDHESHWAR